## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 323/2017 In C.P. (I.B) No. 46/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017

Name of the Company:

Chandra Prakash Jain (IRP)

V/s.

Mekaster Engineering Ltd. & Ors.

Section of the Companies Act:

Section 18 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION **SIGNATURE** 

1. Adu, Vinay Bairagra

Advocate

Kaspondant

al us Adr. Yash Janiwaler

2. Mr. Nirey Pathak

Ms. Grienna Anga

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IRP Mr. C. P Jain present. Learned Advocate Mr. Yash Jariwala with Learned Advocate Mr. Vinay Bairagra present for Respondent in IA 323/2017.

Learned Advocate Mr. Nirag Pathak with Learned Advocate Ms. Grishma Ahuja present for Operational Creditor.

Learned IRP represented that Hon'ble High Court recalled the order dated 06.07.2017 passed in CP 437/2015. It is also represented that the main mater is listed before appropriate bench on 20.12.2017.

Hence, list this matter on 21.12.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 19th day of December, 2017.

BIKKI RAVEENDRA BABU

MEMBER JUDICIAL